

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-307**  
IB-1806/ND/2019

**IN THE MATTER OF:**

Mr. Ashok Seth  
V/s  
M/s. Gold Wine Pvt. Ltd.

...Applicant

...Respondent

**SECTION**

Under Section 9 of IBC, 2016

**Order delivered on 20.11.2019**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

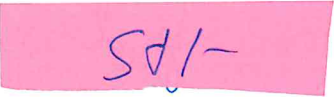
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vaibhav Aggarwal, Mr. Pankaj Agarwal  
For the Respondent : Adv. S.M. Sundaran

**ORDER**

After hearing both parties, it is directed to Operational Creditor to file the detailed amount of his claim which they are entitled to get from Corporate Debtor. List the matter on 13.12.2019.

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

CG